200.00

draft outline of the 4th Five Year Plan submitted in October, 1966,

(b)

Project	Estimated cost
	(Rs. In lakhs)

	(10: 111	Tarrin'
1.	Bahuda Reservoir	40.00
2.	Guntur Channel	120.00
3.	Yeleru Reservoir	300.00
4.	Thammileru Reservoir	115.00
5.	Kalyani Reservoir	31.68
6.	Gajuladinne Project	96.36
7.	Gandipalam Project	97.00
8.	Improvement to Nizam-	
	sagar Canal	190.00
9.	Ramakrishnapuram Anicut	
	(Ukachettyvagu Pro-	
	ject)	60.00
10.	Nizamsagar Dam crest	

The State Government have not asked for any Central assistance specifically for these projects.

Gates

(c) The six projects at Serial No. 1, 2, 5, 6, 7 and 9 have been cleared for implementation.

FERTILIZER FACTORY IN ANDHRA PRADESH

55. SHRI Y. ADINARAYANA REDDY:

SHRI M. V. BHADRAM:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state;

- (a) whether it is fact that the Government of Andhra Pradesh have requested the Government of India to set up a fertilizer factory in Andhra Pradesh in the public sector; and
- (b) if so, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF P ETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI K. RAGHURA-MAIAH): (a) Yes Madam.

(b) The Fertilizer Corporation of India has been asked to study the feasibility of establishing a plant in the State. The report of the Fertilizer Corporation of India is awaited

SUPPLY OF ELECTRICITY TO PRIVATE SECTOR UNITS

- 56. SHRI CHITTA BASU; Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether it is a fact that some industrial units under private sector have been provided with electricity by the Central Government at concessional rates during the last few years:
- (b) if so, the names of the units which have been given such concessions;
- (c) the total amount of concession in terms of rupees; and
- (d) whether Government have any proposal under consideration to discontinue this practice?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND (PROF. POWER SIDDHESHWAR PRASAD): (a) to (d) Under section 49 of the Electricity (Supply) Act, 1948, the State Electricity Board if it considers necessary or expedient to do so, may fix different tariffs for the supply of electricity to any person not being a licensee, having regard to the geographical position of any area, the nature of the supply and purpose for which supply is required and any other relevant factors, under the provisions of the section, the Board shall not show undue preference to any person in fixing the tariff and terms and conditions of supply of electricity. In respect of electricity-intensive industries where the power and load factors are of special nature, the Board is competent to negotiate tariffs for supply of power to such industries. The attached statement indicates the details of negotiated tariff with industries in the private sector as reported so far by the State Electricity Boards and the variations tariffs so fixed from the standard high tension tariff schedule. On the basis of the Venkataraman Committee's recommendations, the Government India have advised the Electricity Boards that the Boards should supply